

ITEM NO.25

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12036/2024

(Arising out of impugned final judgment and order dated 04-06-2024
in BA No.2229/2023 passed by the High Court Of Delhi At New Delhi)

AMANDEEP SINGH DHALL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(FOR ADMISSION and I.R. and IA No.198286/2024-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.198287/2024-EXEMPTION FROM
FILING O.T. and IA No.198288/2024-PERMISSION TO FILE LENGTHY LIST
OF DATES)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Siddharth Dave, Adv.
Mr. Amit Bhandari, Adv.
Ms. Adit S Pujari, Adv.
Mr. Shashwat Sarin, Adv.
Ms. Tanisha Kaushal, Adv.
Mr. Shaurya Mittal, Adv.
Mr. Manvendra Singh Shekhawat, Adv.
Mr. Vedanta Verma, Adv.
Ms. Sukanya Lal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 04.11.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR